

**INFORMATION OF FOOD SAFETY AND STANDARD AUTHORITY
UNDER SECTION 4(1)(b) OF THE RIGHT TO INFORMATION ACT, 2005**

Sec 4 (1) b (i) Particulars of Organization, Functions and Duties

The Food Safety and Standards Authority of India (FSSAI)

has been established under Food Safety and Standards Act, 2006 which consolidates various acts & orders that have hitherto handled food related issues in various Ministries and Departments. FSSAI has been created for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

Establishment of the Authority

Ministry of Health & Family Welfare, Government of India is the Administrative Ministry for the implementation of FSSAI. The Chairperson and Chief Executive Officer of Food Safety and Standards Authority of India (FSSAI) have already been appointed by Government of India. The Chairperson is in the rank of Secretary to Government of India.

Food Safety and Standards Authority of India comprises the following-

1. Regional Offices:

- (i) Northern Region- Delhi, Sub-Regional Offices at Lucknow, Chandigarh
- (ii) Western Region-Mumbai
- (iii) Southern Region-Chennai
- (iv) Eastern Region-Kolkata
- (v) North Eastern Region-Guwahati
- (vi) Kochi office

2. Laboratories:

- (i) Central Food Laboratory, Kolkata.
Extension Centre- Central Food Laboratory, Raxaul, Bihar.
- (ii) Central Food & Drug Laboratory, Mumbai.

Duties and functions of Food Authority.

(1) The duties of the Food Authority are to regulate and monitor the manufacture, processing, distribution, sale and import of food so as to ensure safe and wholesome food.

(2) The Food Authority may by regulations specify –

- (a) the standards and guidelines in relation to articles of food and specifying an appropriate system for enforcing various standards notified under FSS Act, 2006;
- (b) the limits for use of food additives, crop contaminants, pesticide residues, residues of veterinary drugs, heavy metals, processing aids, myco-toxins, antibiotics and pharmacological active substances and irradiation of food;
- (c) the mechanisms and guidelines for accreditation of certification bodies engaged in certification of food safety management systems for food businesses;
- (d) the procedure and the enforcement of quality control in relation to any article of food imported into India;
- (e) the procedure and guidelines for accreditation of laboratories and notification of the accredited laboratories;
- (f) the method of sampling, analysis and exchange of information among enforcement authorities;
- (g) conduct survey of enforcement and administration of this Act in the country;
- (h) food labelling standards including claims on health, nutrition, special dietary uses and food category systems for foods; and
- (i) the manner in which and the procedure subject to which risk analysis, risk assessment, risk communication and risk management shall be undertaken.

(3) The Food Authority shall also –

- (a) provide scientific advice and technical support to the Central Government and the State Governments in matters of framing the policy and rules in areas which have a direct or indirect bearing on food safety and nutrition;
- (b) search, collect, collate, analyse and summarise relevant scientific and technical data particularly relating to food consumption and the exposure of individuals to risks related to the consumption of food, incidence and prevalence of biological risk, contaminants in food, residues of various contaminants, identification of emerging risks, introduction of rapid alert system;
- (c) promote, co-ordinate and issue guidelines for the development of risk assessment methodologies and monitor and conduct and forward messages on the health and nutritional risks of food to the Central Government, State Governments and Commissioners of Food Safety;
- (d) provide scientific and technical advice and assistance to the Central Government and the State Governments in implementation of crisis management procedures with regard to food safety and to draw up a general plan for crisis management and work in close co-operation with the crisis unit set up by the Central Government in this regard;
- (e) establish a system of network of organisations with the aim to facilitate a scientific co-operation framework by the co-ordination of activities, the exchange of information, the development and implementation of joint projects, the exchange of expertise and best practices in the fields within the Food Authority's responsibility;
- (f) provide scientific and technical assistance to the Central Government and the State Governments for improving co-operation with international organisations;
- (g) provide, whether within or outside their area, training programmes in food safety and standards for persons who are or intend to become involved in food businesses, whether as food business operators or employees or otherwise;
- (i) undertake any other task assigned to it by the Central Government to carry out the objects of this Act;
- (j) contribute to the development of international technical standards for food, sanitary and phyto-sanitary standards;
- (k) promote co-ordination of work on food standards undertaken by international governmental and nongovernmental organisations;
- (n) promote consistency between international technical standards and domestic food standards while ensuring that the level of protection adopted in the country is not reduced; and
- (n) promote general awareness about food safety and food standards.

Section 4 (1) b(ii) Powers and Duties of Officers and Employees

Establishment of Food Safety and Standards Authority of India

As per Section 4 of FSS Act, 2006- already available on website.

Composition of Food Authority and qualifications for appointment of its Chairperson and other Members.

As per Section 5 of FSS Act, 2006- already available on website.

Officers and other employees of Food Authority

As per Section 9 of FSS Act, 2006- already available on website.

Functions of Chief Executive Officer of FSSAI

As per Section 10 of FSS Act, 2006- already available on website.

Duties and work allocation of other officers and employees of FSSAI

As per details enclosed at Annexure A.

Work Allocation Chart of officers of Food Safety and Standards Authority Of India(FSSAI) as on June,15		
Name	Designation	Function
Sh. Yudhvair Singh Malik	Chief Executive Officer	As per FSS Act.
Dr. Sandhya Kabra	Director	Product Approval, Quality Assurance, Legal
Sh. Bimal Kumar dubey	Director	Imports, Establishment including Vigilance, IEC, IC (alongwith work related to CITD) and Street Food).
Sh. Rakesh Chandra Sharma	Director	Enforcement , Surveillance and General Administration
Dr. (Mrs.) Meenakshi Singh	Scientist Group IV-4	Standards, Scientific Panels, Committees etc.
Sh. T. D. Prasanta Rao	Deputy Director	Finance and Accounts
Sh. Sunil Kumar Singh Bhadoria	Assistant Director	Establishment
Sh. Manish Kumar Singh	Assistant Director	Internal-Co-operation
Sh. P. Karthikeyan	Assistant Director	Regulations, Codex, Harmonisation of Standards
Sh. Mahitosh Kumar	Sr. Analyst	Enforcement
Sh. Sanjay Gupta	Assistant Director	Enforcement
Sh. Anupam Rastogi	Assistant Director	Surveillance
Sh. Deepak Pandey	Assistant Director	Vigilance and Establishment
Sh. Sumer Singh Meena	Assistant Director	General Administration
Sh. Subodh Kumar Sudhakar	Assistant Director	Information, Education and Communication (IEC) and Street Food
Sh. S. Anoop	Assistant Director	Enforcement
Sh. Vijay Kumar Mithilesh	Assistant Director	Official Language
Sh. Manoj Kumar	Assistant Director	Finance & Account
Ms. Sabita Jaiswal	Assistant Director	Imports
Sh. Abhishek Lall	Assistant Director	IC and IEC
Dr. Rajesh Kumar	Scientist Group IV(1)	Standards, Panels and Committees etc.
Dr. Ranum Dabas	Scientist Group IV(1)	Harmonisation of Standards and Panel
Sh. Naveen Kumar	Assistant Accounts Officer	Accounts & Cash
Sh. Anil Mehta	Deputy Director	Designated Officer-Delhi
Ms. Manisha Narayan	Assistant Director	Designated Officer-Lucknow
Dr. A. K. Singla	Joint Director	Designated Officer-Chandigarh
Sh. Ais Kumar	Deputy Director	Designated Officer-Mumbai
Sh. Vasant Gopinath Sarvade	Deputy Director	Authorised Officer-Mumbai sea-port and airport
Sh. D. P. Guha	Joint Director	Designated Officer-Kolkata
Sh. V. K. Pancham	Deputy Director	Designated Officer-Guwahati
Dr. M. Kannan	Deputy Director	Designated officer- Chennai
Ms. Jitha K. K.	Assistant Director	Authorised Officer-Chennai
Sh. Doles. P. E.	Assistant Director	Authorised Officer-Cochin
Dr. Dhir Singh	Director (CFL Mumbai)	Central Food Laboratory, Mumbai
Dr. A. K. Adhikari	Director (CFL Kolkata)	Central Food Laboratory, Kolkata

Sec 4(1) b (iii) Procedure followed in the decision making process, including channels of supervision and accountability

As per Section 11, 12, 13, 14, 15 and 18 of FSS Act,2006 and FSS Rules/Regulations, 2011 Notified by the Authority- Already available on website

Sec 4 (1) b (iv) The norms set by it for the discharge of its functions

Provisions under FSS Act, 2006, FSS Rules/Regulations, 2011 are followed in discharge of operational functions in FSSAI.

For administrative/financial matters, norms of Central Government are being followed including powers under section 10 of the FSS Act.

Sec 4 (1) b (v) The Rules, Regulations, Instructions, Manuals and Records, held by it or under its control or used by its employees for discharging its functions

List of the rules/regulations/instructions/manuals/records held in FSSAI for discharging its functions:-

1. The Food Safety and Standards Act, 2006.
2. The Food Safety & Standards Rules 2011.
3. The Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.
4. The Food Safety and Standards (Packaging and Labelling) Regulation, 2011.
5. The Food Safety and Standards (Food product standards and Food Additives) Regulation, 2011 (part I).
6. The Food Safety and Standards (Food product standards and food additives) Regulation, 2011 (part II).
7. The Food Safety and Standards (Prohibition and Restriction on sales) Regulation, 2011.
8. The Food Safety and Standards (Contaminants, toxins and residues) Regulation, 2011.
9. The Food Safety and Standards (Laboratory and Sampling analysis) Regulation, 2011

§ 4 (1) b (vi) A Statement of the categories of documents that are held by it or under its control

FSSAI Act, 2006
FSSAI Rule, 2011

FSS (Licensing and Registration of Food businesses) Regulation, 2011 –
Amendment 1 dated 10.06.2014
FSS (Packaging and Labelling) Regulation, 2011 –
Amendment 1 dated 07.06.2013
FSS (Food product standards and Food Additives) Regulation, 2011 (part I)
FSS (Food product standards and food additives) Regulation, 2011 (part II) –
Amendment 5 dated 18.02.2015
FSS (Prohibition and Restriction on sales) Regulation, 2011-
Amendment 1 dated 08.02.2013
FSS (contaminants, toxins and residues) Regulation, 2011-
Amendment 1 dated 03.12.2014
FSS (Laboratory and sampling analysis) Regulation, 2011 –
Amendment 1 dated 08.02.2013

Sec 4 (1) b (vii) The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof

Consultation with the members of the Public

1. Interaction with civil society and public already exists - either through letters, representations, electronic mails or through “feedback” option available at www.fssai.gov.in.
2. Nationwide helpline (1800-11-2100) service is already in operation for proper guidance about queries regarding functions and procedures envisaged in FSS Act/Rules/Regulations.
3. The FSS Act/ Rules/ Regulations before being notified are placed in the public domain for suggestions / observations and in so far as the amendments are concerned, same procedure is followed.
4. Representatives from sectors covering Industry, Consumer Organisations, Farmers/Retailers associations represent as Member of the Authority.
5. Workshops/Seminars etc. have been held involving stakeholders participation.

Sec 4 (1) b (viii) A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public

- (i) Food Safety and Standard Authority
- (ii) Central Advisory Committee
- (iii) Scientific Panels/Expert Groups/Task Force
- (iv) Scientific Committee

Yes' Minutes of Meetings aforesaid Authority & Committees, etc. are in public domain vide this Authority's Website

Sec 4 (1) b (ix) A directory of its officers and employees

It is uploaded on website:- www.fssai.gov.in

Sec 4 (1) b (x) The monthly remuneration received by each of its Officers and Employees, including the system of compensation as provided in its regulations

Annexure 'B'

Sec 4 (1) b (xi) The budget allocated to each of its Agencies, indicating the particulars of all plans, proposed expenditures and reports on disbursements made

Annexure 'C'

Will be uploaded later

Sec 4(1) b (xii) The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes

Not applicable

Sec 4 (1) b (xiii) Particulars of recipients of concessions, permits or authorizations granted by it

Not applicable

Sec 4 (1) b (xiv) Details in respect of the information, available to or held by it, reduced in an electronic form.

Legislation [FSSAI Act, 2006, FSSAI Rule, 2011, FSSAI Regulations, 2011 etc.]
Authority Profile
Annual Reports
Notices & Tenders
Information under RTI Act, 2005 etc.

Sec 4 (1) b (xv) The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room if maintained for public use

- (i) website:- www.fssai.gov.in
- (ii) Toll Free Helpline No. 1800112100

S. No.	Name of Employees	Designation	Scale of Pay Band	Grade Pay	Present Basic	Present Grade Pay
1.	Sh. Yudhvir Singh Malik	CEO	79000		79000	
2.	Dr. Meenakshi Singh	Director	37400-67000	8900	53330	8900
3.	Mrs. Sandhya Kabra	Director	37400-67000	8700	49750	8700
4.	Sh. Bimal Kumar Dubey	Director	37400-67000	8700	44770	8700
5.	Sh. Rakesh Chandra Sharma	Director	37400-67000	8700	37400	8700
6.	Dr. Dhir Singh	Director	37400-67000	8700	52970	8700
7.	Sh. A. K. Singla	Dy. Director	37400-67000	8700	43210	8700
8.	Sh. Anil Mehta	Dy. Director	15600-39100	6600	26940	6600
9.	Sh. T. D. Prashant Rao	Dy. Director (F&A)	15600-39100	6600	20660	6600
10.	Sh. Sanjay Gupta	Assistant Director	15600-39100	6600	26220	6600
11.	Sh. P. Karthikeyan	Assistant Director	9300-34800	5400	19680	5400
12.	Sh. Anupam Rastogi	Assistant Director	15600-39100	5400	19680	5400
13.	Sh. Manish Kumar Singh	Assistant Director	15600-39100	5400	16880	5400
14.	Sh. Sunil Kumar Singh Bhadoria	Assistant Director	15600-39100	5400	16880	5400
15.	Sh. Subhod Ku. Sudhakar	Assistant Director	15600-39100	5400	16880	5400
16.	Sh. Deepak Kumar Pandey	Assistant Director	15600-39100	5400	15600	5400
17.	Sh. Sumer Singh Meena	Assistant Director	15600-39100	5400	15890	5400
18.	Sh. Rajesh Kumar	Scientist	15600-39100	5400	16880	5400
19.	Mrs. Ranem Dabas	Assistant Director	15600-39100	5400	19680	5400
20.	Sh. B. S. Acharya	Assistant Director	15600-39100	6600	24200	6600
21.	Dr. Manisha Narayan	Assistant Director	15600-39100	5400	18950	5400
22.	Sh. Mahitosh Kumar	Assistant Director	15600-39100	5400	18950	5400
23.	Sh. Abhishek Lall	Assistant Director	15600-39100	5400	15600	5400
24.	Mrs. Sabita Jaiswal	Assistant Director	15600-39100	5400	15600	5400
25.	Sh. Manoj Kumar	Assistant Director	15600-39100	5400	15600	5400
26.	Vijay Kumar Mithlesh	Assistant Director	15600-39100	5400	18630	5400
27.	Sh. S. Anoop	Assistant Director	15600-39100	5400	15600	5400
28.	Sh. Naveen Kumar	Asst. Account Officer	9300-34800	4800	16960	4800
29.	Mrs. Pushpinder Jeet Kaur	T. O	9300-34800	4600	13020	4600
30.	Mrs. Dhaniya K. N	T. O	9300-34800	4600	11520	4600
31.	Mrs. Neera Dogra	L. D. C.	9300-34800	4200	13470	4200
32.	Sh. Uday Nath Khatua	Sr. Lab Assistant	5200-20200	2800	8270	2800
33.	Smt. Meenakshi Gupta	L. D. C.	5200-20200	2000	9110	2000
34.	Sh. H. B Paudel	Peon	5200-20200	2000	9830	2000
35.	Sh. Chander Bhan	Peon	5200-20200	1900	8600	1900
36.	Sh. Chotte lal	Chokidar	5200-20200	1900	9130	1900

Sec 4 (1) b (xvi) The names, designations and other particulars of the Public Information Officers

No, Changes have been made,uploaded on website: www.fssai.gov.in

Sec 4 (1) b (xvii) Such other information as may be prescribed; and thereafter update these publications every year

NIL